

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the Share Certificate(s) issued by M/s. Dr. Agarwal's Eye Hospital Limited in our name under Folio No. 3963 containing certificate numbers 10015, 10017, 10021, 10280, 10431, 11236, 11466, 12130, 12136, 12810, 12812, 13049, 13085, 13137, 13180, 13293, 13353, 13485, 13756, 13757, 15297, 15299, 15301, 15625, 15961, 16291, 16292, 16384, 16555, 16556, 16570, 16651, 17035, 17249, 17474, 17478, 17479, 18107, 18471, 18475, 18597, 18616, 18716, 19752, 214, 2147, 2605, 649, 650, 7919, 7971, 7982, 8133, 8178, 8179, 8272, 8348, 8376, 8379, 8406, 8408, 8409, 8943, 8944, 9079, 9783 corresponding to 100 Equity Shares under each certificate totaling to 6600 shares and their respective distinctive numbers 2176401 - 2176500, 2176601 - 2176700, 2177001 - 2177100, 2202901 - 2203000, 2218001 - 2218100, 2298501 - 2298600, 2321501 - 2321600, 2387901 - 2388000, 2388501 - 2388600, 2455901 - 2456000, 2456101 - 2456200, 2479801 - 2479900, 2483401 - 2483500, 2488601 - 2488700, 2492901 - 2493000, 2504201 - 2504300, 2510201 - 2510300, 2523401 - 2523500, 2550501 - 2550600, 2550601 - 2550700, 2704601 - 2704700, 2704801 - 2704900, 2705001 - 2705100, 2737401 - 2737500, 2771001 - 2771100, 2804001 - 2804100, 2804101 - 2804200, 2813301 - 2813400, 2830401 - 2830500, 2830501 - 2830600, 2831901 - 2832000, 2840001 - 2840100, 2878401 - 2878500, 2899801 - 2899900, 2922301 - 2922400, 2922701 - 2922800, 2922801 - 2922900, 2985601 - 2985700, 3022001 - 3022100, 3022401 - 3022500, 304601 - 304700, 3036501 - 3036600, 3046501 - 3046600, 3150101 - 3150200, 1198501 - 1198600, 1391801 - 1391900, 1437601 - 1437700, 1242001 - 1242100, 1242101 - 1242200, 1966801 - 1966900, 1972001 - 1972100, 1973101 - 1973200, 198201 - 198300, 1992701 - 1992800, 1992801 - 1992900, 200221 - 2002300, 2009701 - 2009800, 2012501 - 2012600, 2012801 - 2012900, 2015501 - 2015600, 2015701 - 2015800, 2015801 - 2015900, 2069201 - 2069300, 2069301 - 2069400, 2082801 - 2082900, 2153201 - 2153300 has been lost/ misplaced.

Due notice thereof has been given to the Company and We have applied to the Company for issue of Duplicate Share Certificate.

The public is hereby warned against purchasing or dealing in any way with the above Share Certificate. Any Person who has any claim in respect of the said Share Certificates should lodge such claim with M/s. Dr. Agarwal's Eye Hospital Limited at No. 4, Bahari Towers, 3rd Floor, Moores Road, Off Greaves Road, Chennai 600 006, Tamil Nadu or with its Share Transfer Agents, Integrated Registry Management Services Private Limited, at 'Kences Towers', 2nd Floor, No.1, Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017 within 15 days of publication of this notice, else the Company will proceed to issue duplicate certificate(s), without further intimation.

Name & Address of the shareholder(s):
Dr. Sunita Agarwal & Dr. Amar Agarwal
15, Eagle Street, Langford Town, Bengaluru - 560025

Place : Chennai
Date : 30.03.2024

**FORM A
PUBLIC ANNOUNCEMENT**

[REGULATION 14 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (VOLUNTARY LIQUIDATION PROCESS) REGULATIONS, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. VBIS INDIA PRIVATE LIMITED**

S. No.	NAME OF THE CORPORATE PERSON	M/S. VBIS INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	31st OCTOBER 2005
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC ERNAKULAM UNDER THE COMPANIES ACT, 1956
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U72200KL2005PTC018770
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	TC 24/3088, USHASANDYA BUILDING, KOWDIAR DEVESAM BOARD ROAD, THIRUVANANTHAPURAM-695003, KERALA
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	27th MARCH 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: VISWANATHAN RAJAGOPALAN ADDRESS: PLOT NO.4, 1/787A, DEIVANAI NAGAR, II STREET, MADIPPAKKAM, CHENNAI-600091, TAMIL NADU E-MAIL: viswanathan.rip@gmail.com MOBILE: 63792 52059 REG NO: IBB/PA-003/ ICAI-N-00275/2020-21/13069
8.	LAST DATE FOR SUBMISSION OF CLAIMS	26th APRIL 2024

Notice is hereby given that the M/s. VBIS INDIA PRIVATE LIMITED has commenced Voluntary Liquidation on **27th March 2024**. The stakeholders of M/s. VBIS INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims as on the commencement of this Liquidation process in the appropriate Form as per IBC Voluntary Liquidation Regulations 2017, on or before **26th APRIL 2024** to the Liquidator at the address mentioned in the above Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims, in person or by registered post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

DATE: 31th MARCH 2024
PLACE: THIRUVANANTHAPURAM

VISWANATHAN RAJAGOPALAN
LIQUIDATOR OF THE COMPANY
REG. NO: IBB/PA-003/ICAI-N-00275/2020-21/13069

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CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

Possession Notice [(Appendix IV) Under Rule 8 (1)]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER/S & LOAN/AC No.	DT. OF DEMAND NOTICE	O/S. AMT.	DESCRIPTION OF THE PROPERTY POSSESSED	DATE OF POSSESSION
Loan A/c Nos. X0HLKRS00002510269 1. PERUMAL K 2. LAKSHMI P #266, 11TH CROSS 12TH MAIN RAJENDRA NAGAR, BANGALORE SOUTH, BANGALORE, 560047. SY NO.348/6, MOTTUR VILLAGE KAVERIPATTINAM, SUB REG. NEAR WATER TANK MATHUR 635204 3. KUMAR S 389/1, THIRUVALLUVAR NAGARZUZZUADI, HOSUR 635126	17-01-2024	Rs.4241823/- (Rupees Forty Two Lakhs Forty One Thousand Eight Hundred Twenty Three Only) as on 13-01-2024	Krishnagiri District, Krishnagiri Registration District, Krishnagiri Taluk, Kaveripattinam Sub Registration District, Mottur Village Sy.No.348/6 Dry.Ext.Hect.0.83.50 in Ac.2.06, Asst Rs.2.31 out of this land bounded by:- To the West of : Land belongs to Elango, To the North of : Land belongs to kolandhai and others, To the East of : Land belongs to Rathinam, To the South of : 10 feet wide Road. In the Midst measuring an extent of Ac.0.09 cents (or) 3924 Sq.Feet land with RCC building constructed thereon to be constructed thereon along with common way and all easement rights. The property comes under Village panchayat limits of Avathuvadi and union council of Kaveripattinam. The property comes under new subdivision Survey No.348/6A1.	26-03-2024 (POSSESSION)

Place: Krishnagiri
Date : 26-03-2024

SD/- AUTHORISED OFFICER,
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

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Corporate office address: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032

POSSESSION NOTICE [(APPENDIX IV) Under Rule 8(1)]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name and Address of the Borrowers & Loan A/c no.	Date Of Demand Notice	O/S AMT	Description Of The Property	Date Of Symbolic Possession
1.	Loan Account Nos. HL04HS0000025369 VEERAMMA NAGAN VENKATAPPA MUNIYAPPAN All are R/o. at D NO 2-375-2 VANIYAR STREET, SHOOLAGIRI, Hosur, TAMIL NADU 635117 Also at SY NO 217/3D/ Door No 21/3D, ADDAGURUKKI VILLAGE KANALATTI PANCHAYAT SHOOLAGIRI TALUK KRISHNAGIRI NEAR IDEA STONES Hosur 635117	12-01-2024	Rs.2020464/- (Rupees Twenty Lakhs Twenty Thousand Four Hundred Sixty Four Only) as on 10-01-2024 and interest thereon.	All that piece and parcel of land with building in Addakuriki Village of Shoolegiri Taluk, Krishnagiri District attached to the Registration District of Shoolegiri Sub Registration District and also within the Panchayat limits of Kanalatti and also Union Council of Shoolegiri. Sy.No. 217/3D, Dry.Ext.Hect.1.46.0, Asst. Rs.3.14 in this sub divided Survey No.217/3D/151 in an extent of Ac.0.02 Cents of land (or) 872 Sq.Feet in this following Boundaries:- East : 8 Feet Road, West : Land belongs to Mr. Chekkaralappa, North : Land belongs to Mr. Munivenkappa, South : Land belongs to Mr. Chinamma. Within this boundaries an extent of Ac.0.02 Cents (or) 872 Sq.feet and along with Road Access through usual and Mamoo Path Way and Road (8 Feet Common Path).	Possession Date: 26-Mar-24
2.	Loan Account Nos. HL05KRS000003493 Sudha Kanagaraj Kanagaraj Kaliyappan Both are R/o. at 208, Salamathurpatti Post, Olaipatti, Near school, Harur, 635304.	19-01-2024	Rs.2375257/- (Rupees Twenty Three Lakhs Seventy Five Thousand Two Hundred Fifty Seven Only) as on 18-01-2024 and interest thereon.	In Krishnagiri District, Krishnagiri Registration District, Uthangarai Sub Registration District, Uthangarai Taluk, Podar Village Sy.No.25/2A1, Dry. Ext.Hect.0.11.5 (or) Dry. Ext.Ac.0.28, Asst. Rs.0.36 land bounded by:- East: Land belongs to Mr. Chakaravathi, West: Thar Road North: Land belongs to Mr. Chakaravathi South: Land belongs to Mr. Murugan and Mr. Nagan. Total measuring an extent of Ac. 0.14 cents land the along with Common Way and all easements of rights. The property comes under the limits of Salamathurpatti Panchayat and Union Council of Uthangarai.	Possession Date: 26-Mar-24

Date: 26-03-2024
Place: Krishnagiri District

For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED,
AUTHORISED OFFICER

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Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

Possession Notice [(Appendix IV) Under Rule 8 (1)]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER/S & LOAN/AC No.	DT. OF DEMAND NOTICE	O/S. AMT.	DESCRIPTION OF THE PROPERTY POSSESSED	DATE OF POSSESSION
Loan A/c Nos. HL04CI0000002922 1. ASHRAF ALI K 2. ROSEMA K 7 AMMANKOVIL MAIN ROAD, VASANTHAM NAGAR, KUNIAMUTHUR, COIMBATORE, NEAR PETROL BUNK, Coimbatore South, 641008.	19-01-2024	Rs.4669253/- (Rupees Forty Six Lakhs Sixty Nine Thousand Two Hundred Fifty Three Only) as on 18-01- 2024	In Coimbatore Registration District, Joint - II Sub-Registration in Kuniamuthur Village measuring and extent of 1.40 acres in S.F.No.582/1 and in this western part of site No.7 situated within the following boundaries and measurements. North of - 20' East West Layout Road West of - Eastern part of site No.7, South of - S.F.No. 581/1 Pradeep Lands West of - Site No.6. In this middle East West on the both sides - 20' North South on the both sides - 60.0. Admeasuring 1212 sq.ft vacant land with RCC building constructed ground floor and 1st floor and with EB & Water connection and its deposits and all other appurtenances attached thereto and easementary rights. D.No. 87/7 Assessment No: 21665 Sc.No. 1717 & WTC No. 8712667.	26-03-2024 (POSSESSION)
Loan A/c Nos. X0HLERO00002552083 1. SURESH S 2. SRI LAVANYA S Both at: NO-34 JEEVA COLONY ANGERIPALAYAM MAIN ROAD THIRUPPUR -1, THIRUPUR, 641603. Also at: R/SF NO.692 SITE NO.9 THOTTATHUPALAYAM, NERUPPERICHAL, THIRUPUR NEAR WATER TANK THIRUPUR 641603. 3. Vijayakumar r 46/25 Kamachiammaan KLOVilKumara Natha Puram 641603	17-01-2024	Rs.3903897/- (Rupees Thirty Nine Lakhs Three Thousand Eight Hundred Ninety Seven Only) as on 13-01-2024	Tiruppur District, Tiruppur Joint 1 Sub registration District, Tiruppur Taluk, Nerupperichal Village, R.S.No.692. Total extent of 1092-1/2 sq.ft of land within the boundaries of :- Bounded Boundaries :- To the East of 30' width North South Road, To the West of Mogana property, To the South of 20' width East West Road, To the North of reserve site. In this admeasuring : 22-1/4' - East West on Northern side, 24' - East West South side, 48-1/4' - North South on Eastern side, 46-1/4' - North South on Eastern side. In this total 1092-1/2 sq ft of land which is a part of the property in site No.9 Southern part and in site No.10, 11, to the total extent of 13243-1/2 with RCC building and with all right of access to all roads and pathway and to use all other easementary rights is situated in R.S.No.692 of Nerupperichal Village, Tiruppur Taluk, Tiruppur District. As per the schedule of property mentioned in registered sale deed Doc. No.5639/2018 SRO Tiruppur.	26-03-2024 (POSSESSION)

Place: Coimbatore & Thiruppur
Date : 26-03-2024

SD/- AUTHORISED OFFICER,
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

YES BANK
Regd. & Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai-400055
CIN: L65190MH2003PLC143249. E-mail: communications@yesbank.in, Website: www.yesbank.in

POSSESSION NOTICE (for immovable property)

Whereas,

The undersigned being the authorised officer of YES BANK Limited ("Bank") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") and in exercise of the powers conferred under section 13(2) of the Act read with Rule 9 of the Security Interest (Enforcement) Rules 2002, had issued a demand notice calling upon the below mentioned borrowers to repay the amount mentioned in the notice, within 60 days from the date of receipt of the said notice.

The Borrower/security providers having failed to repay the amount, notice is hereby given to the Borrower/ security providers and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules. The Borrower /security providers in particular and the public in general is hereby cautioned not to deal with the property mentioned below and any dealings with the said property will be subject to the charge of the Bank for an outstanding amount, together with all the other amounts outstanding including the costs, charges, expenses and interest thereon. Please note that under Section 13 (8) of the aforesaid Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Sr. No	Name of Borrower/ Co-Borrower (s)/ Guarantor (s)/ Mortgagee(s)	Loan A/c. No.	Notice Amount (Rs.)	Date of Notice U/s.13(2)	Date of Possession
1.	(1) M/s. Growmore Agencies, (2) Mr. Koramparambil Chandran Sathyan, (3) Mrs. Sheena Sathyan	(i) MOR009600654752, (ii) MOR009600422046, (iii) MOR009600123517	Rs. 1,17,41,842/- as on 26.03.2024	11.07.2022	27.03.2024

Details of the property mortgaged: Situated in (Please give door / Plot No. Name of Street, Village & District) : All that piece and parcels of immovable property admeasuring a total extent of 04.18 Ares in Re Sy No. 423/1 (Old Sy. No.914/2) of Block No. 54 in Kuttoor Village, Thrissur Taluk, Thrissur District. More specifically defined as per Document number 3851/2006 of Ayyanthole SRO Together with a building bearing Door No. 11/419-A of Kolazhy Grampanchayat Survey No. Re. Sy No. 423/1 (Old Sy. No.914/2) Extent No. 04.18. **Boundaries:-** Property of Indira and Thanka, West by : Property of Udayakumara and others, North by : Road and Property of Mohanan, South by : Property of Therambil Udayakumar

(1) Tayash Trade & Impex Private Limited (2) Mr. Mohammed Rafique (3) Mr. Brijeeesh Mohammed	(i) MOR009600651408, (ii) MOR009600525948	Rs. 4,59,20,284/- as on 26.03.2024	18.07.2023	27.03.2024
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Details of the property mortgaged: Situated in (Please give door / Plot No. Name of Street, Village & District) : All that piece and parcel of the property having an extent of 20.35 Ares in Re Sy No. 22/53 of Kumaranelur Village, Thalappilly Taluk, Wadakkancherry Sub District, Thrissur District. Survey No. Re Sy No. 22/53 Extent/Area 20.35 Ares. **Boundaries:-** East by Property of Ayisha, West by Property of Abdul Sathar, North by Property of Ayisha, South by Property of Aboobacker

All that piece and parcel of the property having an extent of 08.70 Ares in Re Sy No. 22/42 of Kumaranelur Village, Thalappilly Taluk, Wadakkancherry Sub District, Thrissur District, together with a building numbered as 1/486 in the rolls of Wadakkancherry Municipality, Survey No. Re Sy No. 22/42, Extent/Area 08.70 Ares, **Boundaries:-** Boundaries as per Location Sketch No.673/18, East by Property of Ayisha & others, West by Property of Aboobacker, North by Road, South by Property of Ayisha & others

Place: Kochi
Date: 27.03.2024

Kannan Kattisseriyil Udayappan (Authorized Officer)
Yes Bank Limited

AUTHUM

RELIANCE COMMERCIAL FINANCE LTD.
Registered Office: The Ruby, 11th Floor, North-West Wing, Plot No. 29, Senapati Bapat Marg, Dadar (West), Mumbai 400 028 T +91 22 6838 8100/F +91 22 6838 8360, E-mail: rcf.secretaria@reliancecad.com, Website: www.reliancemoney.co.in Customer Service: T +91 22 4741 5800 / E-mail: customercare@reliancecommercialfinance.com

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of RCFL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of Reliance Commercial Finance Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice same.

Sr. No.	Loan No. / Name Of The Borrower / Address	Co-Borrower and Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
1.	RLEFCOC000366530 / GREENVALLEY EDUCATIONAL AND CHARITABEL TRUST, Rep. By Its Trustee: Mr. Pradeep Kuriakose. Greenvalley Educational, and Charitabel Trust, Greenvalley, Public School Neelkuzhi, Kothamangalam Ernakulam, Kerala Bhoothanthakettu B.O. Pin: 686691.	Pradeep Kuriakose	12-04-2023	23-02-2024	Rs. 4,69,88,424/- (Rupees Four Crore Sixty Nine Lakhs Eighty Eight Thousand Four Hundred and Twenty Four Only)	Rs. 3,50,00,000/- (Rupees Three Crore and Fifty Lakhs Only)

Property Address Of Secured Assets:- All That Piece And Parcel Of Property Situated at All that piece and parcel of an extent of 46.36 Ares in S.No.494/8/2 and 28.62 Ares in S.No.494/9/12 is situated in Thrinkaryoor Village, Kothamangalam Taluk lying in Sub Registration District of Kothamangalam and in the Registration District of Ernakulam and is bounded on:- North by Lakshmanvedu Colony and Property of Pradeep Plankuliyil, East by : Road, South by : Road, West by : Property of Subhash and others.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated : 31.03.2024 4 Place: Ernakulam, Kerala
Authorized Officer, Reliance Commercial Finance Ltd.



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I arrive at a conclusion
not an assumption.

Inform your opinion with
detailed analysis.

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CHENNAI/KOCHI

09 40403333 സ്വരാജ് ആ
 9447310838
 7907378255

AAJAJ MAXIMA CNG
 autorickshaw, 2023 Model KM
 50,000 Showroom appearance.
 vpm Registration. Price
 50,000.
 Contact: 9497696698

പേരിടാനില്ല
പേരുമാറ്റം/ചേരുമില്ല

(ഇതുകൊണ്ട് മാത്രമേ പേരുമാറ്റം/ചേരുമില്ല (പേരുമാറ്റം/ചേരുമില്ല) ചെയ്യാൻ സാധിക്കൂ. (2007 നിയമപ്രകാരം)

M/s/VBIS ഇന്ത്യ പ്രൈവറ്റ് ലിമിറ്റഡ് ഇന്ത്യ കക്ഷികളുടെ ശ്രദ്ധയ്ക്ക്

1. ഓക്സജൻ/വായു സംവിധാനം	M/s/VBIS ഇന്ത്യ പ്രൈവറ്റ് ലിമിറ്റഡ്
2. ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു ഇല്ല	ജനുവരി 2005
3. ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു/ഇല്ല	ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു/ഇല്ല
4. ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു/ഇല്ല	U/2007/2007/2007/2007
5. ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു/ഇല്ല	U/2007/2007/2007/2007
6. ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു/ഇല്ല	U/2007/2007/2007/2007
7. ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു/ഇല്ല	U/2007/2007/2007/2007
8. ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു/ഇല്ല	U/2007/2007/2007/2007
9. ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു/ഇല്ല	U/2007/2007/2007/2007
10. ഓക്സജൻ/വായു സംവിധാനം/പമ്പാണു/ഇല്ല	U/2007/2007/2007/2007

CHANGE OF NAME

I, Sakker Hussain. A holder of Passport No. L8208467 do hereby change my name to given name Sakker Hussain. A as per my Aadhaar, SSLIC Book for all purposes, My father Abdul Rehman Kassim Pillai holder of my Passport No. L8208467 do hereby change his name to given name Abdul Rahman as per my Aadhaar, SSLIC Book, Pancard etc. I also undertake to effect the change in all